

12.03 hrs

CONSTITUTION (SEVENTY-FIFTH  
AMENDMENT) BILL

(Amendment of Article 332)

[English]

THE MINISTER OF HOME AFFAIRS  
(SHRI S.B. CHAVAN): Sir, I beg to move:

"That the Bill further to amend the  
Constitution of India, be taken into  
consideration."

The Bill seeks to provide for increasing  
the reservation of seats for the Scheduled  
Tribes in the Legislative Assembly of Tripura  
by amending Article 332 of the Constitution.

The Bill seeks to provide that the num-  
ber of seats to be reserved for Scheduled  
Tribes in Legislative Assembly of Tripura  
should be proportional to their population (as  
in other States) but the actual number of  
seats as per the agreement with Tripura  
National Volunteers will not be less than 20,  
which is referred to as the number, as on the  
date of coming into force of the present  
amendment, namely, Constitution (Seventy-  
fifth Amendment) Act, 1991, of members  
belonging to the Scheduled Tribes in the  
Legislative Assembly in existence.

The Memorandum of Settlement on  
Tripura was signed on 12.8.1988 for bring-  
ing about a satisfactory settlement of the  
problems of tribals in Tripura by restoring  
peace and harmony in areas where dis-  
turbed conditions prevailed. Paragraph 3.5  
of the Memorandum which deals with the  
reservation of seats for Scheduled Tribes in  
the Tripura Legislative Assembly stipulates  
taking legislative measures for increasing  
the number of seats to be reserved for tribals

in the State Assembly to 20. The Bill is  
meant to give a practical shape to the com-  
mitment made by the Government in the  
Memorandum of Settlement.

At present, 17 out of 60 seats are re-  
served for Scheduled Tribes on the basis of  
their percentage in population. As on date,  
in addition to the 17 seats reserved for  
Scheduled Tribes, 2 open seats are also  
held by tribals in the Tripura Legislative  
Assembly.

Having regard to the above position, the  
Constitution (75th Amendment) Bill, 1991,  
has been drafted to seek to amend further  
Article 332 of the Constitution for making a  
temporary provision, until the re-adjustment  
of seats is made under Article 170 of the  
Constitution on the basis of the first Census  
after the years 2000 for the determination of  
the number of seats to be reserved for Sched-  
uled Tribes in the State Assembly. The  
Representation of People Act, 1950, will  
also be amended to provide for reservation  
of 20 seats for the Scheduled Tribes in the  
Assembly of Tripura. Ministry of Law, Jus-  
tice and Company Affairs is taking neces-  
sary action in this regard. The amendment  
shall not affect any reservation in the existing  
Assembly on Tripura until its dissolution.

With these words, Sir, I beg to move that  
the Bill be taken into consideration.

MR. SPEAKER: Motion moved:

"That the Bill further to amend the  
Constitution of India, be taken into  
consideration."

Do I take it that we are going to vote on  
this Bill?

SHRI NIRMAL KANTI CHATTERJEE  
(Dumdum): Only Congress-I and CPI (M)

[Sh. Nirmal Kanti Chatterjee]

are represented there. You may allow those who are closely connected to Tripura to speak.

**THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD):** Sir, you may allow one Member from the Left Front, one Member from B.J.P., and one Member from Janata Dal to speak for three minutes each

**MR. SPEAKER:** Shri Syed Masudal Hoassain to speak now. I hope you will be very brief and effective today also.

[*Translation*]

**SHRI SYED MASUDAL HOSSAIN** (Murshidabad). Mr. Speaker, Sir, with regard to the Constitution Amendment Bill, which has been introduced in the House today, first of all I would like to ask a question. I August 1988, Memorandum in this regard was submitted to the Government. Then, why did it take so long for it to introduce this Bill? Now, after the passage of this Bill, it will have to be circulated in all the States and the elections will be at hand, before the notifications are issued by the Election Commissioner or is it that the seats would be given, before the forthcoming polls? It would be improper, if this is the motive? Had your intention been clear, the Government would have introduced this Bill long back, as per the agreement arrived at in 1988.

Secondly, the Government proposes to reserve three additional seats for the Scheduled Tribes, through this Bill. I would have had no objection, if it would have solved the manifold problems faced by them. The Sixth Schedule of the Constitution envisages the establishment of tribal councils. The Hill

Tribals' Council was formed in Tripura, during the tenure of the Left Front Government, but in the absence of financial assistance from the Centre, it couldn't function properly and has since lost its relevance. Does the Government really believe that their problems would be solved, with their three more representatives? Unfortunately, the Government is not paying its attention to the growing restlessness in the tribal belts of the North-Eastern region. The Sixth Schedule envisages special provision for the States of Assam, Mizoram and Meghalaya along with Tripura and does the government have any solution in mind to check the growing restlessness among the tribals of this region?...(*Interruption*) You don't give a chance to the tribals in your area itself, it's better you leave it. There is hunger and starvation in the tribal areas of the North-East. About 500 people in tribal areas have died of starvation in Tripura alone.

Has the Food and Civil Supplies Department of the Union Government taken cognizance of it? Their existing system of agriculture has almost failed. In the name of increasing production, the Government introduced a new system, replacing their old one. The hon. Agriculture Minister is also present in the House. What is his opinion in this regard, as this problem is also inextricably linked to their other problems. Their problems won't be solved by merely reserving three additional seats in Parliament

Therefore, I do support this Bill, but at the same time, I would like to know the Government's stand on improving their lot?

Apart from it, we should give a serious thought to the manner in which the tribal women are treated by the Urban populace. All tribal areas are witness to their manifest exploitation. What does the Home Minister propose to do, to check incidents like the one

involving the Parliamentary forces and tribal women in Bhuj Maidan in Tripura? At that time, Shri Santosh Mohan Dev was in charge of the Parliamentary forces and he could have shifted their training centre and the incident involving the tribal women could have been prevented. This tribal restlessness is not limited to Tripura alone. Rather, it is spread over the hilly areas of the entire North-Eastern Region, as also that of Madhya Pradesh and Bihar.

Mr. Speaker, Sir, the main problem faced by the tribals is that their cultural life is on the verge of extinction. Another serious problem faced by the tribals is the influx of Bangladesh Refugees, including tribals. This has further threatened their cultural identity and they are all very concerned about it.

Mr. Speaker, Sir, while supporting this Bill, I would like to submit to the Home Minister, Agriculture Minister and the Union Government to pay full attention to improve their financial and social position and to raise them above the poverty line. Only then would some real work be done. I sincerely hope that the speed and objective with which this Bill has been introduced so late and is being passed in such a hurry, would find its reflection in the alleviation of their problems as well. These three seats should be reserved for them, before the forthcoming polls in February or March. With these words, I conclude.

[English]

MR. SPEAKER: There is one more thing we have to consider. The People's Representation Act is also to be amended and for that purpose we shall have to suspend the rule to facilitate the moving of the Bill. I think this is dependent on the passing of this Bill first and then the other item comes up. We will do one thing; we will pass this Bill

and then we will take up the other item later. Mr. Bhardwaj, we will take it up later.

SHRIMATI BIBHU KUMARI DEVI (Tripura East): Mr. Speaker, Sir, at the outset I would like to express my thanks to the Prime Minister and the Home Minister for fulfilling the promises to the money of our leader martyr Shri Rajiv Gandhi and to the tribal and native people of Tripura who have been the most generous in their humanitarian keenness to the suffering people of East Pakistan—now Bangladesh—who were not concerned with the scale of problems of settlement which would have the widest possible implication on their cultural, economic and political future. Immigration implied rapid economic growth, establishment of new political institutions alien to their culture. This is what we must appreciate today of our great people in the little historic state of Tripura. I have deliberately dwelled into the depths and such lengths for two reasons. Firstly, due to the present scenario in the country when we are seeing the problem in Kashmir where in an independent State of India a group of people are becoming homeless and migrating to other neighbouring States seeking security of life and property. Kashmir too was an independent Princely State like Tripura. The fact that the sacrificed on the part of these people for the larger cause of humanism and nationalism where they have gone to the extent of surrendering, even foregoing their numerical strength, dedicating their resources to the cause of the nation; they find themselves today, insecure in their own land.

Therefore let these brave people not be vanquished by a dream that humanism and generosity must rise above petty personal and selfish considerations which have been unique. The paradox and complexity of this could only be surveyed when the tribals become victims, to quash the hope of these

[Smt. Bibhu Kumari Devi]

simple people which has been unique in its treatment of fellow human beings. With the entry of large number of migrants, the tribals are getting reduced into a minority which is a fact; and the reduction of seats from 19 to 17 has led to apprehensions in their minds about their rights and privileges. The restoration of the position by increasing the seats to 20 should help them regain their confidence.

Thus a new reality has confronted them. The need arose for some people to be heard and an insurgent necessity grew on the realisation of the real politick that numbers make the game because strength lies in the number of seats in the Assembly or Parliament. Mandal phenomenon too is today a reflection of this same realisation. That personal and political exploitation can only be avoided if representation in the elected bodies is adequately provided.

Today, we see that migrants are coming daily by thousand and pushing the indigenous people into the jungles. The imperative need of today is to keep faith and not to break the promises. The people's dreams cannot be buried. We should have kept our promises much earlier. I agree with my colleague on the opposition side; they should have been given enough time for delimitation so that the existing realities were reflected and the demands of the constituency from both sides were satisfied. If I may be permitted to say so, a desire on the part of the indigenous people to be given a seat in the Capital Town, Agartala which has a sizeable number of indigenous people. They do not have a seat in the urban areas particularly in the Capital of the State which has historical links with their traditional past. I must stress that racial prejudices should not stand in the way of sympathetic comprehen-

sion of other people's problems. Study of the indigenous people is today being done when they are in a transitional period, thus affecting their original beliefs and philosophy.

It is for this reason, confusion exist and superficial account of their customs is understood which have their own symbolic and inner meaning - largely hidden from observers because it is modern and hybrid. Sometimes it is even invented with commercial and political purposes which provides an order-mythology and folklore-to suit political groups.

Therefore, I would like to end with the emphasis on the universal quality that all people and religions are equal. Therefore, the aspirations of these downtrodden people can have but only one source and one goal, that is, they have every right to be listened to understood so that in future we may avoid such political holocausts, bloodshed and persecution that have been the lot of the weaker sections of people.

Here, I would just like to touch two or three main problems of Tripura today. One is that we do have the problem of drought. The Prime Minister has very kindly given us relief, but more has to be done. I do not think that whenever we speak of the problems of the backward and the minorities, we are necessarily trying to create a problem for the Government. We are here today to reflect on it together so that all groups of people-people of all sections whether they are in the Opposition or in the Treasury Benches- could come out with their problems and try to solve them and not make political capital out of it.

SHRI KABINDRA PURKAYASTHA (Silchar): Sir, I rise to speak on the Constitution (Seventy-fifth Amendment) Bill regarding Tripura to increase three more seats for the scheduled tribes. The memorandum

of settlement was signed on 12 August, 1988. But a period of about five years has elapsed. During that period, there was no discussion for materialising the theme of the memorandum of Settlement. But it is only on the eve of the election which is knocking at the door -that will be held in February, 1993- and when Shri Bijoy Kumar Hrangkhawl gave a threat that if three more seats are not increased for the scheduled tribes, then, they will create obstruction in holding the election. This is unfortunate that such a situation arose. The Government should have taken steps to see that the promise they made in the memorandum of settlement gets materialised.

On 4th May, 1988, Shri Hrangkhawl, on behalf of the Tripura National Volunteers, sent a letter to the Governor of Tripura. He wanted to solve the problem through discussions and negotiations. There were also several rounds of discussion.

On 12th August, 1988, a memorandum of settlement was signed. Discussions were held with the representatives of the TNV and several points were brought out, such as, deposit of arms and ammunition and ending of underground activities by TNV, rehabilitation of undergrounds, reservation of seats in the Tripura Legislative Assembly for tribals, restoration of alienated lands to tribals, and redrawing of the boundaries of autonomous district council area and economic development of the tribal people.

May I know from the Home Minister why is there a delay to settle the points raised in the memorandum of settlement? To what extent have those materialised? Has the Government taken action to see that all this materialises? Only by allowing three seats for the scheduled tribes, I think, the problem will not get solved.

Though I am in support of increasing these seats, I must say that this is not the only solution. So, the other problems should also be taken up along with this increase of the seats. The difficulties faced by the tribals not only in Tripura but also all the North-Eastern States should be taken up and considered by the Government. All measures should be adopted so that the problems of the tribal people in the North-East are solved.

With that, I support the Bill.

[Translation]

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, I support the 75th Constitution Amendment Bill. Just now, Maharani Bibhu Kumari Devi of Tripura said that Late Rajiv Gandhi's dream has been materialised with the introduction of this Bill. I would not have gone into it, had she not raised this issue. The difficulty is that people interpret history to suit their political convenience. Perhaps, she and most of the hon. Members present in the House have forgotten the pivotal role played by Late Jaya Prakash Narain, in the nation's attention to the problems faced by the original inhabitants of that region. Chandrakarji is laughing. He also may remember it. Perhaps, he was not the Congress spokesman at that time, but he was certainly a journalist. He might have written about it and the role played by the Lok Nayak. When J.P. took cudgels on behalf of the people of North-East, he was dubbed as a traitor. He was even abused. His main demand was that the original inhabitants of the area must be given their due rights. For you, it is a fulfilment of Rajiv Gandhi's dream, but for me it is a materialisation of Gandhiji's dream, but for me it is materialisation of Gandhiji's, J.P.'s, Lohia's dreams. I support and welcome this move, but along with it, through

[Sh. Nitish Kumar]

you, I would like to warn the Government that the problem of alienation, be it in Kashmir or in North East, is there in the wake of its activities. Recently, the Autonomous District Council of Karbi Anglong area in Assam, which has been in the national mainstream was disbanded unconstitutionally, without giving them even an opportunity to explain. We have been urging the Home Minister to make a statement in this regard, but he hasn't. Thus, problems are being created, at the behest of Delhi, even in those areas, which have joined the national mainstream. When the disease grows to uncontrollable proportions, these people tell the nation that everyone should unitedly solve this problem. We should take steps to prevent the emergence of problems, itself. Better late, but this Bill is a step forward towards providing due political rights to the ethnic population of Tripura. I also support their demand that the Agartala seat should be declared as Reserved for tribals so that the ethnic people may feel that they have a right in the State Capital as well. With these words, I once again extend my support to this Bill.

SHRI SURAJ MANDAL (Godda): Mr. Speaker, Sir, I welcome the 78th Constitution Amendment Bill. The government has been compelled to reserve three additional seats for the tribals. The tribal people have been a neglected and discriminated lot. Tripura had a 23% tribal population, but when delimitation work was being carried out, this was not kept in mind. But as the hon. Lady Member observed, the tribals have become a minority today. What's the reason behind it? The refugees from Bangladesh made it their home and in the process, became the majority. The seats have been created on the basis of the 1971 population. Now the work of delimitation is going on, but there is no proposal to increase the number

of seats reserved for the tribals. When the population of Scheduled Castes decrease in reserved Constituencies, the reserved seats are decreased, but they are not increased, simultaneously with an increase in the population. The tribal population in the country is estimated at 7.5% but according to the 1991 census, the tribal population has increased by 11%. In that respect, even today, the tribals are a neglected lot.

Just now, the hon. Member Shri Balaji was saying that while the tribal Council was allowed to be formed in Tripura, funds were not allocated for it. I would like to know, whether there are no tribals in Bengal and Orissa? What special steps have you taken for their Welfare? Money is allocated for the Tribal-Sun-plan, but there is no system to spend it exclusively. It is said that the State Governments are doing a pioneering work, but the fact is that they hesitate to reserve an Assembly or parliament Seat for the tribals. When we are in power, we turn a blind eye to the tribals, woe but when we are out of power, we suddenly become conscious of their problem. Similarly, there are tribals in Bengal, Orissa and Bihar. Tribals are there throughout India. Efforts are on to send back the Chakma tribals to Bangladesh who have infiltrated into Indian territory.

Supporting the present Bill I would also like to add that a change should also be brought about in the number of seats for tribals in Lok Sabha. Keeping in view the fact that the percentage of tribals in India has gone up to 11 per cent. In order to avoid discrimination being meted out to them, the number of reserved seats for them should also be increased as has happened in Tripura. In Tripura social injustice is also being done. Actually, it is being done everywhere. Atrocities are being committed not only against the tribals of Bihar, Orissa and Bengal. The Government of India should

make some separate arrangements to provide a special protection to the tribals of the whole of India. (Interruptions)

SHRISYEDMASUDAL HOSSAIN: Sir, he has told... (Interruptions)

MR. SPEAKER: I am not allowing you to speak.

(Interruptions)

SHRI SYED MASUDAL HOSSAIN: What he has said about tribals... (Interruptions) Out of the total land distributed among the Scheduled Castes, Scheduled Tribes throughout India, Bengal has shared 50 per cent. (Interruptions)

[English]

SHRIMATI GEETA MUKHERJEE (Panskura): Hon. Speaker Sir, thank you for allowing me to speak. I do support the Bill. I will take only two minutes. I wanted to emphasise again that the question of tribals be given much more serious thought. I have another request. During the elections, all parties must pledge that there must not be any attack on women and tribals. There should not be any kind of attacks on women and tribals. These two things have to be guaranteed. With these stipulations, I support the Bill.

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): Mr. Speaker Sir, I heartily congratulate the hon. Minister for bringing this Bill today. Shri Purkayastha, hon. Member from BJP has raised a point that this particular Bill has come so late. It is a fact that this Bill has come late. But the clause says that the amendments shall not affect any representation in the existing Assembly of the State of Tripura until its dissolution. The

Tripura Assembly is valid upto 28 February. Therefore, even if this Bill had come before, nothing would have happened. As regards the other clauses of the memorandum, which Shri Purkayastha and other Members have raised, the hon. Home Minister will reply in detail. Out of the 19 clauses, 16 have already been implemented by the Government of Tripura with the help of the Central Government.

One question has been raised by one hon. Member belonging to CPI(M) that the tribals are being alienated and that they are being tortured. He also mentioned a particular incident. I fully agree that whether it is West Bengal or Assam or Tripura or any part of the country, there must not be any sort of atrocities on women whether they are tribals or plainspeople. We have seen what has happened in Birati Manikchak. There was a gangrape. We have also seen what happened in Bantala, in Sahajpur Village, Burdwan, Kalna and so on.

(Interruptions)

SHRIMATIMALINI BHATTACHARAYA (Jadavpur): Sir, this is not correct. As a Minister, he should reply as to what action is taken against the culprits in Ujan Maidan. I want to know whether a single culprit has been arrested or punished. He must answer these points.. (Interruptions)

SHRI BASUDEB ACHARIA (Bankura): What action has the Tripura Government taken against the Assam Rifles who were responsible for gangrape of tribal women in Ujan Maidan? (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): Why are you people chouting

[Kuman Mamta Banerjee]

here? You have no right to speak here when the hands of minor girls were chopped off and when minor girls were being raped in West Bengal. You don't shout. You please sit down. (*Interruptions*)

SHRI SONTOSH MOHAN DEV: All these are facts. Hon. Members from CPI (M) have also mentioned about the Autonomous District Council. (*Interruptions*)

SHRISYEDMASUDALHOSSAIN: Who is the custodian of Delhi? (*Interruptions*)

SHRI BASUDEB ACHARIA: We are all cooperating, Sir. (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): They are afraid of a lady Member. What sort of courage they have, they have been cow down by one lady. This is the atrocity on woman and that is what you are doing. You are afraid of people. (*Interruptions*)

SHRI BASUDEB ACHARIA: Sir, he has not mentioned about the incident of murder in Tripura. (*Interruptions*)

MR SPEAKER: All unparliamentary statements made here will not form part of the record.

Secondly I expect. (*Interruptions*)

MR SPEAKER: I expect that the understanding which has developed on this Bill, that is to cooperate with each other, will continue and all concerned will take into account this aspect while making the statements and they will not vitiate the atmosphere.

SHRI BASUDEB ACHARIA: He has vitiated the atmosphere, Sir. (*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI S B CHAVAN): I would like to express my gratitude to all the hon. Members who have supported the Bill.

SHRIBASUDEB ACHARIA: May I have the response, Sir?

MR SPEAKER: Mr. Acharia don't think that you are controlling the House from there. Every now and then you are getting up. It is not necessary. I have done what was necessary. I am not answerable to you.

SHRI BASUDEB ACHARIA: Are you answerable to the House?

MR SPEAKER: I am not answerable to Shri Basudeb Acharia. All the time I am marking that you are doing it. I will be constrained to take action against you.

SHRI S B CHAVAN: Mr. Speaker, Sir, I would like to express my gratitude to all the hon. Members who have supported this Bill. There might be some difference of opinion on certain issues. It is not denying the fact that tribal areas - wherever they are, whether it is in Tripura or in any other part of the country - are the neglected areas. I am in full agreement with the hon. Members who have expressed their views. If foodgrains are not reaching them, if they are in need of a number of other things and if starvation condition is prevailing in those areas, it becomes the responsibility of both the Central Government and the State Government to see that such conditions are removed and they are able to take the maximum advantage of the latest technology available in the agricultural sector. The Government will do all that is necessary to see that they are helped to the extent possible.

Sir, I would not like to quarrel on the issue as to who should get the credit for bringing about this kind of legislation. I am prepared to give the credit to all those who



are interested in the welfare of the tribal people. After getting the credit nobody should hanker for this and that. Everybody, who contributes for the welfare of the tribal people deserves all the credit. Still, there is no denying the fact that tribals are still living in a condition which needs all our help and assistance.

I would only like to refer to one point.

Whether the Amending Bill will have any effect on the elections which are going to be held in the month of February in that area, certainly the efforts will be made to see that the contents of the Bill are being implemented. But it requires some time. I hope that the Election Commission will be able to adjust the timetable in such a manner that the contents of the Bill are also implemented.

If all the twenty members become tribals, certainly the Government will welcome the idea. I don't think that I can possibly say whether the seat in the Capital of Tripura will be available for the tribals or not. It is entirely for the Election Commission to take a decision in the matter.

I again express my gratitude to all the hon. Members for supporting the Bill.

MR SPEAKER: Thanks to everybody for wonderful cooperation. Before I put the motion for consideration of the Bill to vote, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by division.

Let the lobbies be cleared-

MR. SPEAKER: Now the Lobbies have been cleared.

The question is:

"That the Bill further to amend the

Constitution of India, be taken into consideration."

*The Lok Sabha divided*

12.48 hrs.

Division No. I

## Ayes

Abdul Ghafoor, Shri

Acharia, Shri Basudeb

Adaikalaraj, Shri L.

Ahirwar, Shri Anand

Ahmed, Shri Kamaluddin

Aiyar, Shri Mani Shankar

Ajit Singh, Shri

Akber Pasha, Shri B.

Anbarasu Era, Shri

Anjalose, Shri Thayil John

Ansari, Shri Mumtaz

Anthony, Shri Frank

Anthony, Shri Frank

Antulay, Shri A.R.

Arunachalam, Shri M.

Asokaraj, Shri A.

Athithan, Shri R. Dhanuskodi

Ayub Khan, Shri

Baitha, Shri Mahendra

Bala, Dr. Asim	Chandrakar, Shri Chandulal
Bandaru, Shri Dattatraya	Chandrasekhar, Shrimati Maragatham
Banerjee, Kumari Mamata	Charles, Shri A.
Bansal, Shri Pawan Kumar	Chatterjee, Shri Nirmal Kanti
Barman, Shri Uddhab	Chatterjee, Shri Somnath
Basu, Shri Anil	Chaudhary, Shri Kamal
Basu, Shri Chitta	Chaudhary, Shri Ram Prakash
Bhadana, Shri Avtar Singh	Chaudhri, Shri Narain Singh
Bhagat, Shri Vishweshwar	Chaure, Shri Bapu Hari
Bhagey Gobardhan, Shri	Chavan, Shri Prithviraj D.
Bhakta, Shri Manoranjan	Chavda, Shri Harisinh
Bhandari, Shrimati Dil Kumari	Chavda, Shri Ishwarbhai Khodabhai
Bhatia, Shri Raghunandan Lal	Chennithala, Shri Ramesh
Bhattacharaya, Shrimati Malini	Chikhliya, Shrimati Bhavna
Bhoi, Dr. Krupasindhu	Chinta Mohan, Dr.
Bhonsle, Shri Prataprao B.	Choudhary, Shri Ram Tahal
Bhonsle, Shri Tejsingh Rao	Choudhury, Shri Saifuddin,
Bhuna, Shri Dileep Shigh	Chowdary, Dr. K.V.R.
Birbal, Shri	Chowdhary, Shri Pankaj
Brohmo Chaudhury, Shri Satyendra Nath	Chowdhary, Shrimati Santosh
Buta Singh, Shri	Chowdhury, Shri A.B.A. Ghani Khan
Cacko, Shri P. C.	Dadahoor, Shri Gurcharan Singh
Chakraborty, Prof. Susanta	Dalbir Singh, Shri
Chaliha, Shri Kirip	Damor, Shri Somjibhai

Das, Shri Anadi Charan	Gangwar, Dr. P.R.
Das, Shri Dwaraka Nath	Gangwar, Shri Santosh Kumar
Das, Shri Jitendra Nath	Gavit, Shri Manikrao Hodlya
Das, Shri Ram Sunder	Gehlot, Shri Ashok
Datta, Shri Amal	Ghatowar, Shri Paban Singh
Deka, Shri Probin	Giri, Shri Sudhir
Delkar, Shri Mohan S.	Girija Devi, Shrimati
Dennis, Shri N.	Giriyappa, Shri C.P. Mudala
Deora, Shri Murli	Gogoi, Shri Tarun
Deshmukh, Shri Anantrao	Gomango, Shri Giridhar
Dev, Shri Sontosh Mohan	Gopalan, Shrimati Suseela
Devarajan, Shri B.	Gudadinni, Shri B.K.
Devi, Shrimati Bibhu Kumari	Gupta, Shri Indrajit
Dhumal, Prof. Prem	Handique, Shri Bijoy Krishna
Dighe, Shri Sharad	Harchand Singh, Shri
Digvijaya, Singh Shri	Hooda, Shri Bhupinder Singh
Dome, Dr. Ram Chandra	Hossain, Shri Syed Masudal
Dutt, Shri Sunil	Imchalemba, Shri
Farook, Shri M.O.H.	Inder Jit, Shri
Fernandes, Shri George	Islam, Shri Nurul
Fernandes, Shri Oscar	Jaffer Sharief, Shri C.K.
Fundkar, Shri Pandurang Pundlik	Jai Prakash, Shri
Galib, Shri Gurcharan Singh	Jakhar, Shri Balram
Gamit, Shri Chhitubhai	Janarthanan, Shri M.R. Kadambur

Jangbir Singh, Shri

Kaul, Shrimati Sheila

Jangde, Shri Khelan Ram

Khan, Shri Sukhendu

Jaswant Singh, Shri

Khandelwal, Shri Tara Chand

Jatav, Shri Bare Lal

Khurana, Shri Madan Lal

Jatiya, Shri Satynarayan

Khursheed, Shri Salman

Jawali, Dr. B.G.

Koli, Shri Ganga Ram

Jayamohan, Shri A.

Konathala, Shri Rama Krishna

Jeevarathinam, Shri R.

Krishan Kumar, Shri S.

Jena, Shri Srikanta

Krishnaswamy, Shri M.

Jeswani, Dr. K.D.

Krishnendra Kaur (Deepa), Shrimati

Jhikram, Shri Mohanlal

Kshirsagar, Shrimati Kesharbai Sonaji

Joshi, Shri Ann

Kudumula, Kumari Padamasree

Kahandole, Shri Z.M.

Kuli, Shri Balin

Kairon, Shri Surinder Singh

Kumar, Shri Nitish

Kale, Shri Shankarrao D.

Kumar, Shri V. Dhananjaya

Kalka Das, Shri

Kumaramangalam, Shri Rangarajan

Kamal Nath, Shri

Kunjee Lal, Shri

Kamat, Shri Gurudas

Kuppuswamy, Shri C.K.

Kamble, Shri Arvind Tulshiram

Kurien, Prof. P.J.

Kamson, Prof. M.

Lakshmanan, Prof. Savithri

Kapse, Shri Ram

Laijan Basha, Shri S.M.

Karreddula, Shrimati Kamala Kumari

Lodha, Shri Guman Mal

Kasu, Shri Venkata Krishna Reddy

Madhukar, Shri Kamla Mishra

Katheria, Shri Prabhu Dayal

Mahato, Shri Bir Singh

<b>Mahendra Kumari, Shrimati</b>	<b>Mukhopadyyay, Shri Ajay</b>
<b>Malik, Shri Dharampal Singh</b>	<b>Munda, Shri Kariya</b>
<b>Malik, Shri Puma Chandra</b>	<b>Muniyappa, Shri K.H.</b>
<b>Malikarjun, Shri</b>	<b>Muralee Dharan, Shri K.</b>
<b>Mallikarjunaiah, Shri S.</b>	<b>Murmu, Shri Rup Chand</b>
<b>Mallu, Dr. R.</b>	<b>Murthy, Shri M.V. Chandrashekara</b>
<b>Mandal, Shri Brahmanand</b>	<b>Murugesan, Dr. N.</b>
<b>Mandal, Shri Sanat Kumar</b>	<b>Muttémwar, Shri Vilas</b>
<b>Mandal, Shri Suraj</b>	<b>Naik, Shri A. Venkatesh</b>
<b>Manphool Singh, Shri</b>	<b>Naik, Shri G. Devaraya</b>
<b>Marbaniang, Shri Peter G.</b>	<b>Naik, Shri Ram</b>
<b>Mathew, Shri Pala K.M.</b>	<b>Naikar, Shri D.K.</b>
<b>Mathur, Shri Shiv Charan</b>	<b>Nandi, Shri Yellaiah</b>
<b>Maurya, Shri Anand Ratna</b>	<b>Narayanan, Shri P.G.</b>
<b>Meena, Shri Bheru Lal</b>	<b>Nawale, Shri Vidura Vithoba</b>
<b>Mehta, Shri Bhubaneshwar Prasad</b>	<b>Nayak, Shri Mrutyunjaya</b>
<b>Mirdha, Shri Nathu Ram</b>	<b>Nayak, Shri Subash Chandra</b>
<b>Mirdha, Shri Ram Niwas</b>	<b>Netam, Shri Arvind</b>
<b>Misra, Shri Janardan</b>	<b>Nyamagouda, Shri S.B.</b>
<b>Misra, Shri Satyagopal</b>	<b>Odeyar, Shri Channaiah</b>
<b>Mohan Singh, Shri</b>	<b>Oraon, Shri Lalit</b>
<b>Mollah, Shri Hannan</b>	<b>Padma, Dr. (Shrimati)</b>
<b>Mukherjæe, Shrimati Geeta</b>	<b>Pal, Dr. Debi Prosad</b>
<b>Mukherjæe, Shri Subrata</b>	<b>Pal, Shri Rupchand</b>

Palacholla, Shri V.R. Naidu	Pilot, Shri Rajesh
Pandeya, Dr. Laxminarayan	Poosapati, Shri Anandgajapati Raju
Pandian, Shri D.	Potdukhe, Shri Shantaram
Panigrahi, Shri Sriballav	Prabhu, Shri R.
Panja, Shri Ajit	Prabhu Zantye, Shri Harish Narayan
Paswan, Shri Chhedi	Prakash, Shri Shashi
Paswan, Shri Ram Vilas	Prasad, Shri Hari Kewal
Patel, Dr. Amrit Lal Kalidas	Prasad, Shri V. Sreenivasa
Patel, Shri Harilal Nanji	Purkayastha, Shri Kabindra
Patel, Shri Praful	Rahi, Shri Ram Lal
Patel, Shri Shravan Kumar	Rai, Shri Kalp Nath
Patel, Shri Uttambhai Harjibhai	Rai, Shri Lall Babu
Patidar, Shri Rameshwar	Rai, Shri M. Ramanna
Patil, Shri Anwari Basavaraj	Rai, Shri Ram Nihor
Patil, Shrimati Surya Kanta	Rajaravivarma, Shri B.
Patil, Shri Uttamrao Deorao	Raje, Shrimati Vasundhara
Patil, Shri Vijay Naval	Rajendra Kumar, Shri S.S.R.
Patil, Shri Yashwantrao	Rajesh Kumar, Shri
Patnaik, Shri Sivaji	Rajeshwaran, Dr. V.
Patra, Dr. Kartikeswar	Rajulu, Dr. R.K.G.
Pattanayak, Shri Sarat Chandra	Ram, Shri Prem Chand
Pawar, Shri Sharad	Ram Babu, Shri A.G.S.
Pawar, Dr. Vasant Niwritti	Ram Badan, Shri
Peruman, Dr. P. Vallal	Ram Singh, Shri

Ramaiah, Shri Bolla Bulli	Sahi, Shrimati Krishna
Ramasamy, Shri r. Naidu	Sai, Shri A. Prathap
Ramchandran, Shri Mullappally	Saikia, Shri Muhi Ram
Ramdew Ram, Shri	Sait, Shri Ebrahim Sulaiman
Rana, Shri Kashiram	Sajjan Kumar, Shri
Rao, Shri J. Chokka	Sanghani, Shri Dileep Bhai
Rao, Shri P.V. Narasimha	Sangma, Shri Purno A.
Rao, Ram Singh, Col.	Sanipalli, Shri Gangadhara,
Rao, Shri V. Krishna	Satrucharla, Shri Vijayarama Raju
Rawat, Shri Prabhu Lal	Sawant, Shri Sudhir
Rawat, Prof. Rasa Singh	Sayeed, Shri P.M.
Ray, Shri Rabi	Scindia, Shri Madhavrao
Ray, Dr. Sudhir	Salja, Kumari
Raychaudhuri, Shri Sudarsan	Shah, Shri Manabendra
Reddaiah Yadav, Shri K.P.	Shakya, Dr. Mahadeepak Singh
Reddy, Shri A. Venkata	Shankaranand, Shri B.
Reddy, Shri B.N.	Sharma, Shri Jeewan
Reddy, Shri G. Ganga	Sharma, Capt. Satish Kumar
Reddy, Shri M.G.	Sharma, Shri V.N.
Reddy, Shri R. Surender	Shastri, Shri Vishwanath
Roshan Lal, Shri	Shingda, Shri D.B.
Roy, Shri Haradhan	Shivappa, Shri K.G.
Roypradhan, Shri Amar	Shukla, Shri Vidyacharan
Sadul, Shri Dharmanna Mondayya	Sidnoi, Shri S. B.

Silvera, Dr. C.	Suresh, Shri Kodikkūnil
Singh, Shri Arjun	Swami, Shri Chinmayanand
Singh, Shri Hari Kishore	Swami, Shri Sureshanand
Singh, Shri Khelsai	Swamy, Shri G. Venkat
Singh, Shri Mohan	Syed Shahabuddin, Shri
Singh, Shri Motilal	Tandel, Shri D.J
Singh, Kumari Pushpa Devi	Tara Singh, Shri
Singh, Shri Rajveer	Tej Narayan Singh, Shri
Singh, Shri Ramashray Prasad	Thakore, Shri Gabhaji Mangaji
Singh, Shri S.B.	Thakur, shri Mahendra Kumar Singh
Singh, Shri Vishwanath Pratap	Thangakabalu, Shri K.V.
Singh Deo, Shri K.P.	Thomas, Prof. K.V.
Singla, Shri Sant Ram	Thomas, Shri P.C.
Sodi, Shri Manku Ram	Thorat, Shri Sandipan Bhagwan
Solanki, Shri Surajbhanu	Thungon, Shri R.K.
Soundaram, Dr. (Shrimati) K.S.	Tindivanam, Shri K. Ramamurthee
Sreenivaasan, Shri C.	Tirkey, Shri Pius
Sridharan, Dr. Rajagopalan	Topdar, Shri Tarit Baran
Subba, Shri Thota	Topno, Kumari Frida
Sukh Ram, Shri	Tripathi, Shri Lakshmi Narain Mani
Sukhbuns Kaur, Shrimati	Tripathy, Shri Braja Kishore
Sultanpuri, Shri Krishan Dutt	Tytler, Shri Jagdish
Sundararaj, Shri N.	Umbrey, Shri Laeta
Sur, Shri Monoranjan	Ummareddy Venkateswarlu, Prof.



Upadhyay, Shri Swarup	Yadav, Shri Sharad
Urs, Shrimati Chandra Prabha	Yadav, Shri Surya Narayan
Vadde, Shri Sobhanadreeswara Rao	Yadav, Shri Vijoy Kumar
Vaghela, Shri Shankersinh	Yumnam, Shri Yaima Singh
Vajpayee, Shri Atal Bihari	Zainal Abedin, Shri

Varma, Shri Ratilal

**NOES**

Vekaria, Shri Shivlal Nagjibhai

**NIL**

Verma, Shri Bhawani Lal

MR. SPEAKER: Subject to correction\*,  
the result of the division is:

Verma, Prof. Rita

Ayes: 378

Verma, Shri Shiv Sharan

Noes: Nil

Verma, Shri Sushil Chandra

Verma, Kumari Vimla

The motion is carried by a majority of the  
total membership of the House and by a  
majority of not less than two-thirds of the  
Members present and voting.

Vijayaraghavan, Shri V.S.

Vyas, Dr. Girija

*The motion was adopted*

Wasnik, Shri Mukul Balkrishna

MR. SPEAKER: The House will now  
take up clause by clause consideration.

Williams, Maj. Gen. (Retd.)

**Clause 2**

Yadav, Shri Devendra Prasad

*Amendment made:*

Yadav, Shri Ram Lakhan Singh

Page 1, line 16;

Yadav, Dr. S.P.

for "Constitution (Seventy-fifth Amend-  
ment) Act, 1991"

Yadav, Shri Satya Pal Singh

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\*The following Members also recorded their votes for AYES.

Sarvashri, M. Baga Reddy; B.M. Mujahid; K. Pradhani; Kewal Singh; Bh. V. Jaya Kumar Raju, P.P. Kaliaperumal; K. Tulasiah Vandayar, Dr. Faiyazul Azam; Chandresh Patel; Girdhari Lal Bhargava; Prof. K. Venkatagiri Gowda; Yoganand Saraswati and Major D.D. Khanoria.

*Substitute "Constitution (Seventy-second Amendment) Act, 1992", (3)*

(Shri S.B. Chavan)

MR. SPEAKER: Before I put clause 2, as amended, to the vote of the House, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by division.

Let The lobbies be cleared-

The question is:

"That Clause 2, as amended, stand part of the Bill"

*The Lok Sabha divided*

**Division No. 2**

**Ayes**

Abdul Ghafoor, Shri

Acharia, Shri Basudeb

Adaika'araj, Shri L.

Ahirwar, Shri Anand

Ahmed, Shri Kamaluddin

Aiyar, Shri Mani Shankar

Ajit Singh, Shri

Akber Pasha, Shri B.

Anbarasu Era, Shri

Anjalose, Shri Thayil Johan

Ansari, Shri Mumtaz

Anthony, Shri Frank

Antulay, Shri A.R.

Arunachalam, Shri M.

Asokaraj, Shri A.

Athithan, Shri R. dhanuskodi

Ayub Khan, Shri

Azam, Dr. Faiyazul

Baitha, Shri Mahendra

Bala, Dr. Asim

Bandaru, Shri Dattatraya

Banerjee, Kumari Mamta

Bansal, Shri Pawan Kumar

Barman, Shri Uddhab

Basu, Shri Anil

Basu, Shri Chitta

Bhadana, Shri Avtar Singh

Bhagey Gobardhan, Shri

Bhakta, Shri Manoranjan

Bhandari, Shrimati Dil Kumari

Bhargava, Shri Girdhari Lal

Bhatia, Shri Raghunandan Lal

Bhattacharaya, Shrimati Malini

Bhoi, Dr. Krupasindhu

Bhonsle, Shri Tejsinghrao

Bhosle, Shri Prataprao B.

Fifth (Amend.) Bill (Amend.

Bhuria, Shri Dileep Singh	Chowdary, Dr. K.V.R.
Birbal, Shri	Chowdhary, Shri Pankaj
Brohmo Chaudhury, Shri Satyendra Nath	Chowdhary, Shrimati Santosh
Buta Singh, Shri	Chowdhury, Shri A.B.A. Ghani Khan
Chaeko, Shri P.C.	Dadahoor, Shri Gurcharan Singh
Chakraborty, Prof. Susanta	Dalbir Singh, Shri
Chaliha, Shri Kirip	Damor, Shri Somjibhai
Chandrakar, Shri Chandulal	Das, Shri Anadi Charan
Chandrasekhar, Shrimati Maragatham	Das, Shri Dwaraka Nath
Charles, Shri A.	Das, Shri Jitendra Nath
Chatterjee, Shri Nirmal Kanti	Das, Shri Ram Sunder
Chatterjee, Shri Somnath	Datta, Shri Amal
Chaudhary, Shri Kamal	Deka, Shri Probin
Chaudhary, Shri Ram Prakash	Delkar, Shri Mohan S.
Chaudhri, Shri Narain Shigh	Dennis, Shri N.
Chaure, Shri Babu Hari	Deora, Shri Murli
Chavan, Shri Prithviraj D.	Deshmukh, Shri Anantrao
Chavda, Shri Harisinh	Dev, Shri Sontosh Mohan
Chavda, Shri Ishwarbhai Khodabhai	Devarajan, Shri B.
Chennithala, Shri Ramesh	Devi, Shrimati Bibhu Kumari
Chikhlija, Shrimati Bhavna	Dhumal, Prof. Prem
Chinta Mohan, Dr.	Dighe, Shri Sharad
Choudhary, Shri Ram Tahal	Digvijaya Singh, Shri
Choudhury, Shri Saifuddin,	Dome, Dr. Ram Chandra

Dutt, Shri Sunil	Imchalemba, Shri
Farook, Shri M.O.H.	Inder Jit, Shri
Fernandes, Shri George	Islam, Shri Nurul
Fernandes, Shri Oscar	Jaffer Sharief, Shri C.K.
Fundkar, Shri Pandurang Pundlik	Jai Prakash, Shri
Galib, Shri Gurcharan Singh	Jakhar, Shri Balram
Gamit, Shri Chhitubhai	Janarthanan, Shri M.R. Kadambur
Gangwar, Dr. P.R.	Jangbir Singh, Shri
Gavit, Shri Manikrao Hodlya	Jangde, Shri Khelan Ram
Gehlot, Shri Ashok	Jaswant Singh, Shri
Ghatowar, Shri Paban Singh	Jatav, Shri Bare Lal
Giri, Shri Sudhir	Jatiya, Shri Satyanarayan
Girija Devi, Shrimati	Jayamohan, Shri A.
Giriappa, Shri C.P. Mudala	Jeevarathinam, Shri R.
Gogoi, Shri Tarun	Jena, Shri Srikanta
Gomango, Shri Giridhar	Jeswani, Dr. K.D.
Gopalan, Shrimati Suseela	Jhikram, Shri Mohanlal
Gowda, Prof. K. Venkatagiri	Joshi, Shri Anna
Gudadinni, Shri B.K.	Kahandole, Shri Z.M.
Gupta, Shri Indrajit	Kairon, Shri Surinder Singh
Handique, Shri Bijoy Krishna	Kale, Shri Shankarrao C.
Harchand Singh, Shri	Kaliaperumal, Shri P.P.
Hooda, Shri Bhupinder Singh	Kalka Das, Shri
Hossain, Shri Syed Masudal	Kamal Nath, Shri

Kamat, Shri Gurudas	Kuppuswamy, Shri C.K.
Kamble, Shri Arvind Tulshiram	Kurien, Prof. P.J.
Kamson, Prof. M.	Lakshmanan, Prof. Savithri
Kapse, Shri Ram	Laljan Basha, Shri S.M.
Kasu, Shri Venkata Krishna Reddy	Lodha, Shri Guman Mal
Katheria, Shri Prabhu Dayal	Madhukar, Shri Kamla Mishra
Kaul, Shrimati Sheila	Mahato, Shri Bir Singh
Kewal Singh, Shri	Mahendra Kumari, Shrimati
Khan, Shri Aslam Sher	Malik, Shri Dharampal Singh
Khan, Shri Sukhendu	Malik, Shri Purna Chandra
Khandelwal, Shri Tara Chand	Mallikarjun, Shri
Khanoria, Major D.D.	Mallikarjunaiah, Shri S.
Khursheed, Shri Salman	Mallu, Dr. R.
Konathala, Shri Rama Krishna	Mandal, Shri Brahmanand
Krishan Kumar, Shri S.	Mandal, Shri Sanat Kumar
Krishnaswamy, Shri M.	Mandal, Shri Suraj
Krishnendra Kaur (Deepa), Shrimati	Manphool Singh, Shri
Kshirsagar, Shrimati Kesharbai Sonaji	Marbaniang, Shri Peter G.
Kudumula, Kumari Padamasree	Mathew, Shri Pala K.M.
Kuli, Shri Balin	Mathur, Shri Shiv Charan
Kumar, Shri Nitish	Mathur, Shri Anand Ratna
Kumar, Shri V. Dhananjaya	Meena, Shri Bheru Lal
Kumaramangalam, Shri Rangarajan	Meghe, Shri Datta
Kunjee Lal, Shri	Mehta, Shri Bhubaneshwar Prasad

Mirdha, Shri Nathu Ram	Netam, Shri Arvind
Mirdha, Shri Ram Niwas	Nyamagouda, Shri S.B.
Misra, Shri Janardan	Odeyar, Shri Channaiah
Misra, Shri Satyagopal	Oraon, Shri Lalit
Mohan Singh, Shri	Padma, Dr. (Shrimati)
Mollah, Shri Hannan	Pal, Dr. Debi Prosad
Mukherjee, Shrimati Geeta	Pal, Shri Rupehand
Mukherjee, Shri Subrata	Palacholla, Shri V.R. Naidu
Mukhopadhyay, Shri Ajoy	Pandeya, Dr. Laxminarayan
Munda, Shri Kariya	Pandian, Shri D.
Muniyappa, Shri K.H.	Panigrahi, Shri Sriballav
Muralee Dharan, Shri K.	Panja, Shri Ajit
Murmu, Shri Rup Chand	Paswan, Shri Chhedi
Murthy, Shri M.V. Chandrashekara	Paswan, Shri Ram Vilas
Murugesan, Dr. N.	Patel, Dr. Amrit Lal Kalidas
Mutterwar, Shri Vilas	Patel, Shri Chandresh
Naik, Shri A. Venkatesh	Patel, Shri Harilal Nanji
Naik, Shri G. Devaraya	Patel, Shri Uttambhai Harjibhai
Naik, Shri Ram	Patidar, Shri Rameshwar
Naikar, Shri D.K.	Patil, Shri Anwari Basavaraj
Nandi, Shri Yellaiah,	Patil, Shrimati Surya Kanta
Narayanan, Shri P.G.	Patil, Shri Uttamrao Deorao
Nawale, Shri Vidura Vithoba	Patil, Shri Vijay Naval
Nayak, Shri Subash Chandra	Patil, Shri Yashwantrao

Patnaik, Shri Sivaji	Rajesh Kumar, Shri
Patra, Dr. Kartikeswar	Rajeshwaran, Dr. V.
Pattanayak, Shri Sarat Chandra	Rajulu, Dr. R.K.G.
Pawar, Shri Sharad	Ram, Shri Prem Chand
Pawar, Dr. Vasant Niwruitti	Ram Babu, Shri A.G.S.
Peruman, Dr. P. Vallal	Ram Badan, Shri
Pilot, Shri Rajesh	Ram Singh, Shri
Poosapati, Shri Anandgajapati Raju	Ramaiah, Shri Bolla Bulli
Potdukhe, Shri Shantaram	Ramasamy, Shri R. Naidu
Prabhu, Shri R.	Ramchandran, Shri Mullappally
Prabhu Zantye, Shri Harish Narayan	Ramdew Ram, Shri
Pradhani, Shri K.	Rana, Shri Kashiram
Prakash, Shri Shashi	Rao, Shri J. Chokka
Prasad, Shri Hari Kewal	Rao, Shri P.V. Narasimha
Prasad, Shri V. Sreenivasa	Rao, Ram Singh, Col.
Purkayastha, Shri Kabindra	Rao, Shri V. Krishna
Rahi, Shri Ram Lal	Rawat, Shri Prabhu Lal
Rai, Shri Kalp Nath	Rawat, Prof. Rasa Singh
Rai, Shri Lall Babu	Ray, Shri Rabi
Rai, Shri M. Ramanna	Ray, Dr. Sudhir
Rai, Shri Ram Nihor	Raychaudhuri, Shri Sudarsan
Rajaravivarma, Shri B.	Reddaiah Yadav, Shri K.P.
Raje, Shrimati Vasundhara	Reddy, Shri A. Venkata
Rajendra Kumar, Shri S.S.R.	Reddy, Shri B.N.

Reddy, Shri G. Ganga	Shankaranand, Shri B.
Reddy, Shri M. Baga	Sharma, Shri Jæwan
Reddy, Shri M.G.	Sharma, Capt. Satish Kumar
Reddy, Shri R. Surender (Warangal)	Shingda, Shri D. B.
Roshan Lal, Shri	Shivappa, Shri K.G.
Roy, Shri Haradhan	Shukla, Shri Vidyacharan
Roypradhan, Shri Amar	Sidnal, Shri S. B.
Sadul, Shri Dharmanna	Silvera, Dr. C.
Sahi, Shrimati Krishna	Singh, Shri Arjun
Sai, Shri A. Prathap	Singh, Shri Hari Kishore
Saikia, Shri Muhi Ram	Singh, Shri Khelsai
Sait, Shri Ebrahim Sulaiman	Singh, Shri Mohan
Sajjan Kumar, Shri	Singh, Shri Motilal
Sanghani, Shri Dileep Bhai	Singh, Kumari Pushpa Devi
Sangma, Shri Purno A.	Singh, Shri Rajveer
Sanipalli, Shri Gangadhara	Singh, Shri Ramashray Prasad
Saraswati, Shri Yoganand	Singh, Shri S.B.
Satrucharia, Shri Vijayarama Raju	Singh, Shri Vishwanath Pratap
Sawant, Shri Sudhir	Singh Deo, Shri K.P.
Sayeed, Shri P.M.	Singla, Shri Sant Ram
Scindia, Shri Madhavrao	Sodi, Shri Manku Ram
Seija, Kumari	Solanki, Shri Surajbhanu
Shah, Shri Manabendra	Soundaram, Dr. (Shrimati) K.S.
Shakya, Dr. Mahadeepak Singh	Sreenivasan, Shri C.



497	<i>Constitution (Seventy</i>	AGRAHAYANA 12, 1914 (SAKA)	<i>of Article 332)</i>	498
	<i>Fifth (Amend.) Bill (Amend.</i>			
	Sridharan, Dr. Rajagopalan		Topdar, Shri Tarit Baran	
	Subba, Shri Thota		Topno, Kumari Frida	
	Sukh Ram, Shri		Tripathi, Shri Lakshmi Narain Mani	
	Sukhbuns Kaur, Shrimati		Tripathy, Shri Braja Kishore	
	Sultanpuri, Shri Krishan Dutt		Tytler, Shri Jagdish	
	Sundararaj, Shri N.		Umbrey, Shri Lacta	
	Sur, Shri Monoranjan		Ummareddy Venkateswarlu, Prof.	
	Suresh, Shri Kodikkunil		Upadhyay, Shri Swarup	
	Swami, Shri Chinmayanand		Urs, Shrimati Chandra Prabha	
	Swami, Shri Sureshanand		Vadde, Shri Sobhanadreeswara Rao	
	Swamy, Shri G. Venkat		Vaghela, Shri Shankersinh	
	Syed Shahabuddin, Shri		Vajpayee, Shri Atal Bihari	
	Tandel, Shri D.J.		Varma, Shri Ratilal	
	Tara Singh, Shri		Vekaria, Shri Shivlal Nagjibhai	
	Tej Narayan Singh, Shri		Verma, Shri Bhawani Lal	
	Thakore, Shri Gabhaji Mangaji		Verma, Prof. Rita	
	Thakur, Shri Mahendra Kumar Singh		Verma, Shri Shiv Sharan	
	Thangabalu, Shri K.V.		Verma, Shri Sushil Chandra	
	Thomas, Prof. K.V.		Verma, Kumari Vimla	
	Thomas, Shri P.C.		Vijayaraghavan, Shri V.S.	
	Thorat, Shri Sandipan Bhagwan		Vyas, Dr. Girija	
	Thungon, Shri P.K.		Wasnik, Shri Mukul Balkrishna	
	Tindivanam, Shri K. Ramamurthee		Williams, Mag. Gen. (Retd.) R.G.	
	Tirkey, Shri Plus		Yadav, Shri Chun Chun Prasad	

Yadav, Shri Devendra Prasad

Substitute "Constitution (Seventy Fourth  
Amendment) Act, 1992" (2)

Yadav, Shri Ram Lakhan Singh

(Shri S. B. Chavan)

Yadav, Dr. S.P.

Yadav, Shri Satya Pal Singh

MR. SPEAKER: Before I put clause 1,  
as amended, to the vote of the House, I  
would like to say that this being a Constitu-  
tion (Amendment) Bill, voting has to be by  
division. Now, the Lobbies have already  
been cleared.

Yadav, Shri Sharad

Yadav, Shri Surya Narayan

The question is:

Yadav, Shri Vijoy Kumar

Zainal Abedin, Shri

"That clause 1, as amended, stand part  
of the Bill."

MR. SPEAKER: Subject to correction\*,  
the result of the division is:

*The Lok Sabha divided*

**Ayes: 380**

**Division No. 3**

**Noes: Nil**

**Ayes**

The motion is carried by a majority of the  
total membership of the House and by a  
majority of not less than two-thirds of the  
Members present and voting.

Abdul Ghafoor, Shri

Acharia, Shri Basudeb

Adaikalaraj, Shri L.

*The motion was adopted*

Ahirwar, Shri Anand

*Clause 2, as amended, was added to the  
Bill.*

Ahmed, Shri Kamaluddin

**Clause 1**

Aiyar, Shri Mani Shankar

*Amendment made:*

Ajit Singh, Shri

Page 1, lines 3 and 4, —

Akber Pasha, Shri B.

*for "Constitution (Seventy-fifty Amend-  
ment) Act, 1991"*

Anbarasu Era, Shri

---

\*The following Members also recorded their votes for AYES.

Shrimati Kamala Kumari Karreddula; Sawashree B. M. Mujahid; Mowtyunjaya Nayak;  
Shravan Kumar Patel; vishweshwar Bhagat; Bh. Vijaya Kumar Raju; Dr. B. G. Jawali; Rajesh  
Khanna; K. thulasiah Vandayar; Vishwanath Shastri and Santosh Kumar Gangwar.

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<b>Anjalose, Shri Thayil John</b>		<b>Bhoi, Dr. Krupasindhu</b>	
<b>Ansari, Shri Mumtaz</b>		<b>Bhonsle, Shri Prataprao B.</b>	
<b>Anthony, Shri Frank</b>		<b>Bhonsle, Shri Tejsingh Rao</b>	
<b>Antulay, Shri A.R.</b>		<b>Bhuria, Shri Dileep Singh</b>	
<b>Arunachalam, Shri M.</b>		<b>Birbal, Shri</b>	
<b>Asokaraj, Shri A.</b>		<b>Brohmo Chaudhury, Shri Satyendra Nath</b>	
<b>Alfithan, Shri R. dhanuskodi</b>			
<b>Ayub Khan, Shri</b>		<b>Buta Singh, Shri</b>	
<b>Azam, Dr. Faiyazul</b>		<b>Chacko, Shri P.C.</b>	
<b>Baitha, Shri Mahendra</b>		<b>Chakraborty, Prof. Susanta</b>	
<b>Bala, Dr. Asim</b>		<b>Chaliha, Shri Kirip</b>	
<b>Bandaru, Shri Dattatraya</b>		<b>Chandrakar, Shri Chandulal</b>	
<b>Banerjee, Kumari Marita</b>		<b>Chandrasekhar, Shrimati Maragatham</b>	
<b>Bansal, Shri Pawan Kumar</b>		<b>Charles, Shri A.</b>	
<b>Basu, Shri Anil</b>		<b>Chatterjee, Shri Nirmal Kanti</b>	
<b>Basu, Shri Chitta</b>		<b>Chatterjee, Shri Somnath</b>	
<b>Bhadana, Shri Avtar Singh</b>		<b>Chaudhary, Shri Kamal</b>	
<b>Bhagat, Shri vishweshwar</b>		<b>Chaudhary, Shri Ram Prakash</b>	
<b>Bhagey Gobardhan, Shri</b>		<b>Chaudhri, Shri Narain Shigh</b>	
<b>Bhakta, Shri Manoranjan</b>		<b>Chauri, Shri Bapu Hari</b>	
<b>Bhandari, Shrimati Dil Kumari</b>		<b>Chavan, Shri Prithviraj D.</b>	
<b>Bhargava, Shri Giridhari Lal</b>		<b>Chavda, Shri Harisinh</b>	
<b>Bhatia, Shri Raghunandan Lal</b>		<b>Chavda, Shri Ishwarbhai Khodabhai</b>	
<b>Bhattacharaya, Shrimati Malini</b>		<b>Chennithala, Shri Ramesh</b>	

Chikhliia, Shrimati Bhavna

Dhumal, Prof. Prem

Chinta Mohan, Dr.

Dighe, Shri Sharad

Choudhary, Shri Ram Tahal

Digvijaya Singh, Shri

Choudhury, Shri Saifuddin,

Dome, Dr. Ram Chandra

Chowdary, Dr. K.V.R.

Farook, Shri M.O.H.

Chowdhary, Shri Pankaj

Fernandes, Shri George

Chowdhary, Shrimati Santosh

Fernandes, Shri Oscar

Chowdhury, Shri A.B.A. Ghani Khan

Fundkar, Shri Pandurang Pundlik

Dadahoor, Shri Gurcharan Singh

Galib, Shri Gurcharan Singh

Dalbir Singh, Shri

Gamit, Shri Chhitubhai

Damor, Shri Somjibhai

Gangwar, Dr. P.R.

Das, Shri Anadi Charan

Gangwar, Shri Santosh Kumar

Das, Shri Dwaraka Nath

Gavit, Shri Manikrao Hodlya

Das, Shri Jitendra Nath

Gehlot, Shri Ashok

Das, Shri Ram Sunder

Ghatowar, Shri Paban Singh

Datta, Shri Amal

Giri, Shri Sudhir

Deka, Shri Probin

Girija Devi, Shrimati

Delkar, Shri Mohan S.

Giriappa, Shri C.P. Mudala

Dennis, Shri N.

Gogoi, Shri Tarun

Deora, Shri Murli

Gomango, Shri Giridhar

Deshmukh, Shri Anantrao

Gopalan, Shrimati Suseela

Dev, Shri Sontosh Mohan

Gowda, Prof. K. Venkatagiri

Devarajan, Shri B.

Gudadinni, Shri B.K.

Devi, Shrimati Bibhu Kumari

Gupta, Shri Indrajit

Handique, Shri Bijoy Krishna	Kairon, Shri Surinder Singh
Harchand Singh, Shri	Kale, Shri Shankarrao D.
Hoods, Shri Bhupinder singh	Kaliaperumal, Shri P.P.
Hossain, Shri Syed Masudal	Kalka Das, Shri
Imchalemba, Shri	Kamal Nath, Shri
Inder Jit, Shri	Kamat, Shri Gurudas
Islam, Shri Nurul	Kamble, Shri Arvind Tulshiram
Jaffer Sharief, Shri C.K.	Kamson, Prof. M.
Jai Prakash, Shri	Kapse, Shri Ram
Jakhar, Shri Balram	Karrendula, Shrimati Kamala Kumari
Janarthanan, Shri M.R. Kadambur	Kasu, Shri Venkata Krishna Reddy
Jangbir Singh, Shri	Katheria, Shri Prabhu Dayal
Jangde, Shri Khelan Ram	Kaul, Shrimati Sheila
Jaswant Singh, Shri	Kewal Singh, Shri
Jatav, Shri Bare Lal	Khan, Shri Aslam Sher
Jatiya, Shri Satyanarayan	Khan, Shri Sukhendu
Jawali, Dr. B. G.	Khandelwal, Shri Tara Chand
Jayamohan, Shri A.	Khanna, shri Rajesh
Jeevarathinam, Shri R.	Khanoria, Major D.D.
Jena, Shri Srikanta	Khurana, Shri Madan Lal
Jeswani, Dr. K.D.	Khursheed, Shri Salman
Jhikram, Shri Mohanlal	Koli, Shri Ganga Ram
Joshi, Shri Anna	Konathala, Shri Rama Krishna
Kahandole, Shri Z.M.	Krishan Kumar, Shri S.

Krishnaswamy, Shri M.	Marbaniang, Shri Peter G.
Krishnendra Kaur (Deepa), Shrimati	Mathew, Shri Pala K.M.
Kudumula, Kumari Padamasree	Mathur, Shri Shiv Charan
Kuli, Shri Balin	Mathur, Shri Anand Ratna
Kumar, Shri Nitish	Meena, Shri Bheru Lal
Kumar, Shri V. Dhananjaya	Meghe, Shri Datta
Kumaramangalam, Shri Rangarajan	Mirdha, Shri Nathu Ram
Kunjee Lal, Shri	Mirdha, Shri Ram Niwas
Kuppuswamy, Shri C.K.	Misra, Shri Janardan
Lakshmanan, Prof. Savithri	Misra, Shri Satyagopal
Laljan Basha, Shri S.M.	Mohan Singh, Shri
Lodha, Shri Guman Mal	Mollah, Shri Hannan
Madhukar, Shri Kamla Mishra	Mujahid, Shri B. M.
Mahato, Shri Bir Singh	Mukherjee, Shrimati Geeta
Mahendra Kumari, Shrimati	Mukherjee, Shri Subrata
Malik, Shri Dharampal Singh	Mukhopadyay, Shri Ajoy
Malik, Shri Purna Chandra	Munda, Shri Kariya
Mallikarjun, Shri	Muniyappa, Shri K.H.
Mallikariunaiah, Shri S.	Muralee Dharan, Shri K.
Mallu, Dr. R.	Murmu, Shri Rup Chand
Mandal, Shri Brahmanand	Murthy, Shri M.V. Chandrashekar
Mandal, Shri Sanat Kumar	Murugesan, Dr. N.
Mandal, Shri Suraj	Muttemwar, Shri Vilas
Manphool Singh, Shri	Naik, Shri A. Venkatesh

509 *Constitution (Seventy Fifth (Amend.) Bill (Amend.)* AGRAHAYANA 12, 1914 (SAKA) *of Article 332)*

Naik, Shri G. Devaraya	Patel, Shri Praful
Naik, Shri Ram	Patel, Shri Shravan Kumar
Naikar, Shri D.K.	Patel, Shri Uttambhai Harjibhai
Nandi, Shri Yellaiah	Patidar, Shri Rameshwar
Narayanan, Shri P.G.	Patil, Shrimati Surya Kanta
Nawale, Shri Vidura Vithoba	Patil, Shri Uttamrao Deorao
Nayak, Shri Mrutyunjaya	Patil, Shri Vijay Naval
Nayak, Shri Subash Chandra	Patil, Shri Yashwantrao
Netam, Shri Arvind	Patnaik, Shri Sivaji
Nyamagouda, Shri S.B.	Patra, Dr. Kartikeswar
Odeyar, Shri Channaiah	Pattanayak, Shri Sarat Chandra
Oraon, Shri Lalit	Pawar, Shri Sharad
Padma, Dr. (Shrimati)	Pawar, Dr. Vasant Niwrutti
Pal, Shri Rupchand	Peruman, Dr. P. Vallal
Palacholla, Shri V.R. Naidu	Pilot, Shri Rajesh
Pandeya, Dr. Laxminarayan	Poosapati, Shri Anandgajapati Raju
Pandian, Shri D.	Potdukhe, Shri Shantaram
Panigrahi, Shri Sriballav	Prabhu, Shri R.
Panja, Shri Ajit	Prabhu Zantye, Shri Harish Narayan
Paswan, Shri Chhedi	Pradhani, Shri K.
Paswan, Shri Ram Vilas	Prakash, Shri Shashi
Patel, Dr. Amrit Lal Kalidas	Prasad, Shri Hari Kewal
Patel, Shri Chandresh	Prasad, Shri V. Sreenivasa
Patel, Shri Harilal Nanji	Purkayastha, Shri Kabindra

Rahi, Shri Ram Lal	Rawat, Shri Prabhu Lal
Rai, Shri Kalp Nath	Rawat, Prof Rasa Singh
Rai, Shri Lall Babu	Ray, Shri Rabi
Rai, Shri M Ramanna	Ray, Dr Sudhir
Rai, Shri Ram Nihor	Raychaudhuri, Shri Sudarsan
Rajaravivarma, Shri B	Reddaiah Yadav, Shri K P
Raje, Shrimati Vasundhara	Reddy, Shri A Venkata
Rajendra Kumar Shri S S R	Reddy, Shri B N
Rajesh Kumar, Shri	Reddy, Shri G Ganga
Rajeshwaran, Dr V	Reddy, Shri M Baga
Raju, Shri Bh Vijayakumar	Reddy, Shri M G
Rajulu Dr R K G	Reddy, Shri R Surender
Ram Shri Prem Chand	Roshan Lal, Shri
Ram Babu, Shri A G S	Roy, Shri Haradhan
Ram Badan, Shri	Roypradhan, Shri Amar
Ram Singh, Shri	Sadul, Shri Dharmanna Mondayya
Ramaiah, Shri Bolla Bulli	Sahi, Shrimati Krishna
Ramasamy, Shri R Naidu	Sai, Shri A Prathap
Ramchandran Shri Mullappally	Saikia, Shri Muhi Ram
Ramdew Ram Shri	Sait, Shri Ebrahim Sulaiman
Rao, Shri J Chokka	Sajjan Kumar, Shri
Rao Shri P V Narasimha	Sanghani, Shri Dileep Bhai
Rao, Ram Singh, Col	Sangma, shri Purno A
Rao, Shri V Krishna	Sanipalli, Shri Gangadhara



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	Saraswati, Shri Yoganand		Singh, Shri Ramashray Prasad	
	Satrucharla, Shri Vijayarama Raju		Singh, Shri S.B.	
	Sawant, Shri Sudhir		Singh, Shri Vishwanath Pratap	
	Sayeed, Shri P.M.		Singh Deo, Shri K.P.	
	Scindia, Shri Madhavrao		Sodi, Shri Manku Ram	
	Selja, Kumari		Solanki, Shri Surajbhanu	
	Shah, Shri Manabendra		Soundaram, Dr. (Shrimati) K.S.	
	Shakya, Dr. Mahadeepak Singh		Sridharan, Dr. Rajagopalan	
	Shankaranand, Shri B.		Subba, Shri Thota	
	Sharma, Shri Jeewan		Sukh Ram, Shri	
	Sharma, Capt. Satish Kumar		Sukhbuns Kaur, Shrimati	
	Sastri, Shri Vishwanath		Sultanpuri, Shri Krishan Dutt	
	Shingda, Shri D. B.		Sundararaj, Shri N.	
	Shivappa, Shri K.G.		Sur, Shri Monoranjan	
	Shukla, Shri Vidyacharan		Suresh, Shri Kodikkunil	
	Sidnal, Shri S. B.		Swami, Shri Chinmayanand	
	Silvera, Dr. C.		Swami, Shri Sureshanand	
	Singh, Shri Arjun		Swamy, Shri G. Venkat	
	Singh, Shri Hari Kishore		Syed Shahabuddin, Shri	
	Singh, Shri Khelsai		Tara Singh, Shri	
	Singh, Shri Mohan		Tej Narayan Singh, Shri	
	Singh, Shri Motilal		Thakore, Shri Gabhaji Mangaji	
	Singh, Kumari Pushpa Devi		Thakur, Shri Mahendra Kumar Singh	
	Singh, Shri Rajveer		Thangkabal, Shri K.V.	

Thomas, Prof. K.V.	Verma, Prof. Rita
Thomas, Shri P.C.	Verma, Shri Shiv Sharan
Thorat, Shri Sandipan Bhagwan	Verma, Shri Sushil Chandra
Thungon, Shri P.K.	Verma, Kumari Vimla
Tindivanam, Shri K. Ramamurthee	Vijayaraghavan, Shri V.S.
Tirkey, Shri Pius	Vyas, Dr. Girija
Topdar, Shri Tarit Baran	Wasnik, Shri Mukul Balkrishna
Topno, Kumari Frida	Williams, Mag. Gen. (Retd.) R.G.
Tripathy, Shri Braja Kishore	Yadav, Shri Devendra Prasad
Tytler, Shri Jagdish	Yadav, Shri Ram Lakhan Singh
Umbrey, Shri Laeta	Yadav, Dr. S.P.
Ummareddy Venkateswarlu, Prof	Yadav, Shri Satya Pal Singh
Upadhyay, Shri Swarup	Yadav, Shri Sharad
Urs, Shrimati Chandra Prabha	Yadav, Shri Surya Narayan
Vadde, Shri Sobhanadreeswara Rao	Yadav, Shri Vijoy Kumar
Vaghela, Shri Shankersinh	Yumnam, Shri Yaima Singh
Vajpayee, Shri Atal Bihari	Zainal Abedin, Shri
Vandayar, Shri K. Thulasiah	<b>NOES</b>
Varma, Shri Ratilal	*Shri Chun Chun Prasad Yadav
Vekaria, Shri Shivalal Nagjibhai	R. SPEAKER: Subject to correction**
Verma, Shri Bhawani Lal	the result of the division is:

\*Wrongly voted for Noes

\*\*The following Members also recorded their votes for AYES.

Prof. P. J. Kurien; Dr. Debi Prasad Pal; Sawashree Anwari Basavaraj Patil; Sunil Dutt; C. Sreenivarsan; Sant Ram Singla; Chun Chun Prasad Yadav; Vishwanath Sharma; D. J. Tandel and Shrimati Kesharbai Sonaji Kshirsagar.

Ayes: 380

13.00 hrs.

Noes: 01

MR. SPEAKER: Before I put the motion, that the Bill, as amended, be passed, to the vote of the House, this being a Constitution (Amendment) Bill, voting has to be by division.

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Now, the Lobbies have already been cleared.

*The motion was adopted.*

*Clause 2, as amended, was added to the Bill.*

The question is:

*Enacting Formula*

"That the Bill, as amended, be passed."

*Amendment made:*

The Lok Sabha divided:

Page 1, lines 1 —

**Division No. 4**

for "Forty-second" Substitute —

**Ayes**

"Forty-third" (1)

13.01 hrs.

(Shri S. B. Chavan)

Abdul Ghafoor, Shri

MR. SPEAKER: The question is:

Acharia, Shri Basudeb

"That the Enacting Formula, as amended, stand part of the Bill."

Adaikalaraj, Shri L.

*The motion was adopted.*

Ahırwar, Shri Anand

*The Enacting Formula, as amended, was added to the Bill.*

Ahmed, Shri Kamaluddin

MR. SPEAKER: The question is:

Aiyar, Shri Mani Shankar

"That the long Title stand part of the Bill.

Ajit Singh, Shri

*The motion was adopted.*

Akber Pasha, Shri B.

*The long Title was added to the Bill.*

Anbarasu Era, Shri

SHRI S. B. CHAVAN : I beg to move:

Anjalose, Shri Thayil John

"That the Bill, as amended, be passed."

Ansari, Shri Murtamz

Anthony, Shri Frank

Antulay, Shri A.R.	Birbal, Shri
Arunachalam, Shri M.	Brohmo Chaudhury, Shri Satyendra Nath
Asokaraj, Shri A.	Buta Singh, Shri
Athithan, Shri R. dhanuskodi	Chaeko, Shri P.C.
Ayub Khan, Shri	Chakraborty, Prof. Susanta
Azam, Dr. Faiyazul	Chaliha, Shri Kirip
Baitha, Shri Mahendra	Chandrakar, Shri Chandulal
Bala, Dr. Asim	
Bandaru, Shri Dattatraya	Chandrasekhar, Shrimati Maragatham
Banerjee, Kumari Mamta	Charles, Shri A.
Bansal, Shri Pawan Kumar	Chatterjee, Shri Nirmal Kanti
Basu, Shri Anil	Chatterjee, Shri Somnath
Basu, Shri Chitta	Chaudhary, Shri Kamal
Bhadana, Shri Avtar Singh	Chaudhary, Shri Ram Prakash
Bhagey Gobardhan, Shri	Chaudhri, Shri Narain Shigh
Bhakta, Shri Manoranjan	Chaure, Shri Bapu Hari
Bhandari, Shrimati Dil Kumari	Chavan, Shri Prithviraj D.
Bhargava, Shri Girdhari Lal	Chavda, Shri Harisinh
Bhatia, Shri Raghunandan Lal	Chavda, Shri Ishwarbhai Khodabhai
Bhattacharaya, Shrimati Malini	Chennithala, Shri Ramesh
Bhoi, Dr. Krupasindhu	Chikhliha, Shrimati Bhavna
Bhonsle, Shri Prataprao B.	Chinta Mohan, Dr.
Bhonsle, Shri Tejsinghrao	Choudhary, Shri Ram Tahal
Bhuria, Shri Dileep Singh	Choudhury, Shri Saifuddin,

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	Chowdary, Dr. K.V.R.		Fernandes, Shri Oscar	
	Chowdhary, Shri Pankaj		Galib, Shri Gurcharan Singh	
	Chowdhury, Shri A.B.A. Ghani Khan		Gamit, Shri Chhitubhai	
	Dadahoor, Shri Gurcharan Singh		Gangwar, Dr. P.R.	
	Dalbir Singh, Shri		Gangwar, Shri Santosh Kumar	
	Damor, Shri Somjibhai		Gavit, Shri Manikrao Hodlya	
	Das, Shri Anadi Charan		Gehlot, Shri Ashok	
	Das, Shri Dwaraka Nath		Ghatowar, Shri Paban Singh	
	Das, Shri Jitendra Nath		Giri, Shri Sudhir	
	Das, Shri Ram Sunder		Girija Devi, Shrimati	
	Datta, Shri Amal		Giriappa, Shri C.P. Mudala	
	Deka, Shri Probin		Gogoi, Shri Tarun	
	Dennis, Shri N.		Gomango, Shri Giridhar	
	Deora, Shri Murli		Gopalan, Shrimati Suseela	
	Deshmukh, Shri Anantrao		Gowda, Prof. K. Venkatagiri	
	Dev, Shri Sontosh Mohan		Gudadinni, Shri B.K.	
	Devi, Shrimati Bibhu Kumari		Gupta, Shir Indrajit	
	Dhumal, Prof. Prem		Handique, Shri Bijoy Krishna	
	Dighe, Shri Sharad		Harchand Singh, Shri	
	Digvijaya Singh, Shri		Hoods, Shri Bhupinder singh	
	Dome, Dr. Ram Chandra		Hossain, Shri Syed Masudal	
	Dutt, Shri Sunil		Imchalemba, Shri	
	Farook, Shri M.O.H.		Inder Jit, Shri	
	Fernandes, Shri George		Islam, Shri Nurul	

Jaffer Sharief, Shri C.K.	Kamson, Prof. M.
Jai Prakash, Shri	Kapse, Shri Ram
Jakhar, Shri Batram	Karrendula, Shrimati Kamala Kumari
Janarthanan, Shri M.R. Kadambur	Katheria, Shri Prabhu Dayal
Jangbir Singh, Shri	Kaul, Shrimati Sheila
Jangde, Shri Khelan Ram	Khan, Shri Aslam Sher
Jaswant Singh, Shri	Khan, Shri Sukhendu
Jatav, Shri Bare Lal	Khandelwal, Shri Tara Chand
Jatiya, Shri Satyanarayan	Khanna, shri Rajesh
Jawali, Dr. B. G.	Khanoria, Major D.D.
Jayamohan, Shri A.	Khursheed, Shri Salman
Jeevarathinam, Shri R.	Koli, Shri Ganga Ram
Jena, Shri Srikanta	Konathala, Shri Rama Krishna
Jeswani, Dr. K.D.	Krishan Kumar, Shri S.
Jhikram, Shri Mohanlal	Krishnaswamy, Shri M.
Joshi, Shri Anna	Krishnendra Kaur (Deepa), Shrimati
Kahandole, Shri Z.M.	Kshirsagar, Shrimati Kesharbai Sonaji
Kairon, Shri Surinder Singh	Kudumula, Kumari Padamasree
Kale, Shri Shankarrao D.	Kuli, Shri Balin
Kaliaperumal, Shri P.P.	Kumar, Shri Nitish
Kalka Das, Shri	Kumar, Shri V. Dhananjaya
Kamal Nath, Shri	Kumaramangalam, Shri Rangarajan
Kamat, Shri Gurudas	Kunjee Lal, Shri
Kamble, Shri Arvind Tulshiram	Kuppuswamy, Shri C.K.

Kurjen, Prof. P. J.	Misra, Shri Janardan
Lakshmanan, Prof Savithri	Misra, Shri Satyagopal
Laljan Basha, Shri S M.	Mollah, Shri Hannan
Lodha, Shri Guman Mal	Mujahid, Shri B M
Madhukar, Shri Kamla Mishra	Mukherjee, Shrimati Geeta
Mahato, Shri Bir Singh	Mukherjee, Shri Subrata
Mahendra Kumari, Shrimati	Mukhopadyay, Shri Ajoy
Malik, Shri Dharampal Singh	Munda, Shri Kariya
Malik, Shri Purna Chandra	Muniyappa, Shri K H
Mallikarjun Shri	Muralee Dharan, Shri K
Mallikarjunaiah, Shri S	Murmu, Shri Rup Chand
Mallu, Dr R	Murthy, Shri M V Chandrashekara
Mandal, Shri Brahmanand	Murugesan, Dr N
Mandal, Shri Sanat Kumar	Muttemwar, Shri Vilas
Mandal, Shri Suraj	Naik, Shri A Venkatesh
Manphool Singh, Shri	Naik, Shri G Devaraya
Marbaniang, Shri Peter G	Naik, Shri Ram
Mathew, Shri Pala K M	Naikar, Shri D K
Mathur, Shri Anand Ratna	Nandi, Shri Yeliah
Meena, Shri Sheru Lal	Narayanan, Shri P G
Meghe Shri Datta	Nawale, Shri Vidura Vithoba
Mehta Shri Bhubaneshwar Prasad	Nayak, Shri Mrutyunjaya
Mirdha, Shri Nathu Ram	Nayak, Shri Subash Chandra
Mirdha, Shri Ram Niwas	Netam, Shri Arvind

Nyamagouda, Shri S.B.	Patnaik, Shri Sivaji
Odeyar, Shri Channaiah	Patra, Dr. Kartikeswar
Oraon, Shri Lalit	Pattanayak, Shri Sarat Chandra
Padma, Dr. (Shrimati)	Pawar, Shri Sharad
Pal, Dr. Debi Prosad	Pawar, Dr. Vasant Niwruiti
Pal, Shri Rupehand	Peruman, Dr. P. Vallal
Palacholla, Shri V.R. Naidu	Pilot, Shri Rajesh
Pandeya, Dr. Laxminarayan	Poosapati, Shri Anandgajapati Raju
Pandian, Shri D.	Potdukhe, Shri Shantaram
Panigrahi, Shri Sriballav	Prabhu, Shri R.
Panja, Shri Ajit	Prabhu Zantye, Shri Harish Narayan
Paswan, Shri Chhedi	Pradhani, Shri K.
Paswan, Shri Ram Vilas	Prakash, Shri Shashi
Patel, Dr. Amrit Lal Kalidas	Prasad, Shri Hari Kewal
Patel, Shri Harilal Nanji	Prasad, Shri V. Sreenivasa
Patel, Shri Praful	Purkayastha, Shri Kabindra
Patel, Shri Shravan Kumar	Rahi, Shri Ram Lal
Patel, Shri Uttambhai Harjibhai	Rai, Shri Kalp Nath
Patidar, Shri Rameshwar	Rai, Shri Lall Babu
Patil, shri Anwari Basavaraj	Rai, Shri M. Ramanna
Patil, Shrimati Surya Kanta	Rai, Shri Ram Nihor
Patil, Shri Uttamrao Deorao	Rajaravivarma, Shri B.
Patil, Shri Vijay Naval	Raje, Shrimati Vasundhara
Patil, Shri Yashwantrao	Rajendra Kumar, Shri S.S.R.



Rajesh Kumar, Shri	Reddy, Shri B.N.
Rajeshwaran, Dr. V.	Reddy, Shri G. Ganga
Raju, Shri Bh. Vijayakumar	Reddy, Shri M. Baga
Rajulu, Dr. R.K.G.	Reddy, Shri M.G.
Ram, Shri Prem Chand	Reddy, Shri R. Surender
Ram Babu, Shri A.G.S.	Roshan Lal, Shri
Ram Badan, Shri	Roy, Shri Haradhan
Ram Singh, Shri	Roypradhan, Shri Amar
Ramaiah, Shri Bolla Bulli	Sadul, Shri Dharmanna Mondayya
Ramasamy, Shri R. Naidu	Sahi, Shrimati Krishna
Ramchandran, Shri Mullappally	Sai, Shri A. Prathap
Ramdew Ram, Shri	Saikia, Shri Muhi Ram
Rana, Shri Kashiram	Sait, Shri Ebrahim Sulaiman
Rao, Shri J. Chokka	Sajjan Kumar, Shri
Rao, Shri P.V. Narasimha	Sanghani, Shri Dileep Bhai
Rao, Ram Singh, Col.	Sangma, shri Purno A.
Rao, Shri V. Krishna	Sanipalli, Shri Gangadhara
Rawat, Shri Prabhu Lal	Saraswati, Shri Yoganand
Rawat, Prof. Rasa Singh	Satrucharla, Shri Vijayarama Raju
Ray, Shri Rabi	Sawant, Shri Sudhir
Ray, Dr. Sudhir	Sayeed, Shri P.M.
Raychaudhuri, Shri Sudarsan	Scindia, Shri Madhavrao
Reddaiah Yadav, Shri K.P.	Selja, Kumari
Reddy, Shri A. Venkata	Shah, Shri Manabendra

Shakya, Dr. Mahadeepak Singh	Solanki, Shri Surajbhanu
Shankaranand, Shri B.	Soundaram, Dr. (Shrimati) K.S.
Sharma, Shri Jeewan	Sreenivaasan, Shri C.
Sharma, Capt. Satish Kumar	Sridharan, Dr. Rajagopalan
Sharma, Shri V. N.	Subba, Shri Thota
Sastri, Shri Vishwanath	Sukh Ram, Shri
Shingda, Shri D. B.	Sukhbuns Kaur, Shrimati
Shivappa, Shri K.G.	Sultanpuri, Shri Krishan Dutt
Shukla, Shri Vidyacharan	Sundararaj, Shri N.
Sidnal, Shri S. B.	Sur, Shri Monoranjan
Silvera, Dr. C.	Suresh, Shri Kodikkunil
Singh, Shri Arjun	Swami, Shri Chinmayanand
Singh, Shri Hari Kishore	Swami, Shri Sureshanand
Singh, Shri Khelsai	Swamy, Shri G. Venkat
Singh, Shri Mohan	Syed Shahabuddin, Shri
Singh, Shri Motilal	Tandel, Shri D. J.
Singh, Kumari Pushpa Devi	Tara Singh, Shri
Singh, Shri Rajveer	Tej Narayan Singh, Shri
Singh, Shri Ramashray Prasad	Thakore, Shri Gabhaji Mangaji
Singh, Shri S B.	Thakur, Shri Mahendra Kumar Singh
Singh, Shri Vishwanath Pratap	Thangkalu, Shri K.V.
Singh Deo, Shri K.P.	Thomas, Prof. K.V.
Singla, Shri Sant Ram	Thomas, Shri P.C.
Sodi, Shri Manku Ram	Thorat, Shri Sandipan Bhagwan

Thungon, Shri P K.	Verma, Kumarj Vimia
Tirdivanam, Shri K Ramamurthee	Vijayaraghavan, Shri V.S
Tirkey, Shri Pius	Vyas, Dr Girja
Topdar, Shri Tarit Baran	Wasnik, Shri Mukul Balkrishna
Topno, Kumari Frida	Williams, Mag. Gen (Retd ) R G
Tripathy, Shri Braja Kishore	Yadav, Shri Chun Chun Prasad
Tytler Shri Jagdish	Yadav, Shri Devendra Prasad
Umbrey, Shri Laeta	Yadav, Shri Ram Lakhan Singh
Ummareddy Venkateswarlu, Prof	Yadav, Dr S P
Upadhyay, Shri Swarup	Yadav, Shri Satya Pal Singh
Vadde Shri Sobhanadreeswara Rao	Yadav, Shri Sharad
Vaghela, Shri Shankersinh	Yadav Shri Surya Narayan
Vajpayee, Shri Atal Bihari	Yadav, Shri Vijoy Kumar
Vandayar, Shri K Thulasiah	Yumnam, Shri Yaima Singh
Varma, Shri Ratilal	Zainal Abedin, Shri
Vekaria, Shri Shivilal Nagjibhai	<b>NOES</b>
Verma, Shri Bhawani Lal	<b>NIL</b>
Verma, Prof Rita	MR SPEAKER Subject to correction*, the result of the division is
Verma, Shri Shiv Sharan	<b>Ayes 382</b>
Verma, Shri Sushil Chandra	<b>Noes Nil</b>

\*The following Members also recorded their votes for AYES

Shrimati Chandra Prabha Vrs, Shri Venkata Krishna Reddy Kasu, Shri Vishweshwar Bhagat, Shrimati Santosh Chowdhary, Shri Mohan S Delkar, Shri Kewal Singh, Shri Shiv Charan Mathur, Shri Uddhab Barman, Shri Chandresh Patel, Shri Pandurang Pundlik Fundkar, and shri Mohan Singh (Ferozepur)

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, is passed by the requisite majority and in accordance with the provisions of Article 368 of the Constitution.

*The motion was adopted*

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13.04 hrs.

MOTION RE SUSPENSION OF PRO-  
VISO THE RULE 66

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF LAW, JUSTICE AND COM-  
PANY AFFAIRS (SHRI H.R. BHARDWAJ):  
I beg to move:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Representation of the People (Amendment) Bill, 1992, in as much as it is dependent upon the Constitution (Seventy-fifth Amendment) Bill, 1991."

MR. SPEAKER: The question is:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Representation of the People (Amendment) Bill, 1992, in as much as it is dependent upon the Constitution

(Seventy-fifth Amendment) Bill,  
1991."

*The motion was adopted*

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13.05 hrs.

REPRESENTATION OF THE PEOPLE  
(AMENDMENT) BILL

[English]

SHRI H.R. BHARDWAJ: I beg to  
move:

"That the Bill further to amend the Representation of the People Act, 1950, be taken into consideration."

This Bill is a sequel to the amendment in article 332 of the Constitution by the Constitution (Seventy-fifth Amendment); Bill, 1991 for the purpose of providing increased reservation of seats for the Scheduled Tribes in the Legislative Assembly of Tripura.

The Bill seeks to amend section 7 of the Representation of the People Act, 1950 to provide that instead of seventeen seats (as at present), twenty seats shall be reserved for the Scheduled Tribes in the Legislative Assembly of Tripura to be constituted at any time after the commencement of the proposed amendment. Further, it is also proposed to insert a new section 9B in the Representation of the People Act, 1950 to empower the Election Commission to determine the three Assembly constituencies in the State of Tripura in which three additional seats shall be reserved for the Scheduled Tribes having regard to the provisions of the Constitution and the principle specified in section 9(1)(d) of the Delimitation Act, 1972, namely "that seats reserved for Scheduled